

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-1346/2016

New Delhi, this the 27th day of February, 2017

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Mamta Kumari (Roll No6900552),
D/o Sh. Ramkishan,
Aged 29 years, Post: Librarian,
R/o F-18, LADO SARAI, Mehrauli,
New Delhi-110030

- Applicant

(By Advocate: Shri B.K. Berera)

Versus

1. The Govt. of NCT of Delhi,
Through the Chief Secretary,
Delhi Secretariat, Players Building, New Delhi.
2. The Secretary,
Delhi Subordinate Service Selection Board,
Govt. of NCT of Delhi,
FC-18, Institutional Area, Karkardooma,
Delhi-110092.
3. The Secretary,
Directorate of Education, Old Sectt.
Govt. of NCT of Delhi,
Delhi-110054.

Respondents

(By Advocate: Mr. Pradeep Singh Tomar for Ms. Sangita Rai)

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

MA No. 120/2017 has been filed for taking the judgment in OA No. 1025/2016 along with OA No. 1131/2016 on record and to dispose of the present OA in terms of the said judgments. Notice was issued to the respondents in MA in response to which Sh. Pradeep Singh Tomar proxy for Ms. Sangita Rai, counsel for the respondents, has appeared for the respondents.

2. Learned counsel for the applicants has prayed that this case is squarely covered by judgment of a Co-ordinate Bench of this Tribunal in OA No.

1131/2016 and other connected OAs dated 23.12.2016, the operative part of which reads as follows:

“20. In the circumstances and for parity of reasons, the impugned orders are set aside, and the OAs are accordingly allowed in terms of the directions issued in OA No. 2638/2011 and batch dated 09.01.2012, and the respondents shall consider the cases of the applicants for appointments as Librarians, if they are otherwise eligible. This exercise shall be completed within 90 days from the date of receipt of a copy of this order. No costs.”

3. Learned counsel stated that the applicants would be satisfied in case directions were issued to the respondents to examine the case of the applicant in the light of the aforesaid judgment and to extend the same benefits to her.

4. Accordingly, we dispose of this OA with a direction to the respondents to consider the case of the applicant herein in the light of the aforesaid judgment and in case she is found to be similarly placed then she be extended the same benefits as were granted to the applicants of the above mentioned OAs. In any case decision may be taken by the respondents within a period of sixty days from the date of receipt of a certified copy of this order and communicated to the applicant by means of a reasoned and speaking order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/1g/